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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 791/93
TR.A.NO.

199

DATE OF DECISION 27.4.1994

Shri Vijay Eknath Hadke Applicant(s)

Versus

Union of India & Ors. Respondent(s)

1. Whether it be referred to the Reporter or not ? *NO*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *NO*

MEMBER

[Signature]
(M.S.DESHPANDE)
VICE CHAIRMAN

mbm

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA NO. 791/93

Shri Vijay Eknath Hadke

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

None for the Applicant

Shri R.P.Darda
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 27.4.1994

(PER: M.S.Deshpande, Vice Chairman)

The applicant's request for giving compassionate appointment consequent upon medically boarded out his father and his death on 7.6.1991 came to be rejected on 31.5.1993 without assigning any reasons. The applicant's mother had made an application for compassionate appointment to her second son who attained majority on 8.10.1992. This application was made on 8.10.1992 itself and came to be rejected without assigning any reasons on 31.5.1993.

2. Since no reasons have been given while disposing of the application filed by the applicant's mother for compassionate appointment to the applicant and the applicant had just attained majority on the date of his application was made, if the applicant makes a second application, the department shall entertain it and decide in accordance with rules on its own merits and the order passed today shall not come in the way of the applicant. The applicant ^{is allowed to} ~~should~~ make fresh application.


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.

27/11/91
order/Judgement despatched
to Applicant/Respondent (s)
on 9/15/91

[Signature]
9/15/91